active examination by the Executive Committee of the General Insurance Council which is expected to submit its report soon.

LOAN TO ANDHRA GOVERNMENT FOR STAFF QUARTERS AT KURNOOL

- *632. SHRI K. SURYANARAYANA: Will the Minister for Finance be pleased to state:
- (a) whether it is a fact that the Government of Andhra have recently asked for a loan to construct buildings for their staff at their temporary capital town, Kurnool; and
- (b) if so, how much amount has been sanctioned and on what conditions?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. Shah): (a) Yes, Sir.

- (b) No loan has as yet been sanctioned to the Government of Andhra. The second part of the question does not arise.
- PROF. G. RANGA: Has the Government of Andhra asked for a loan? If so, what is the amount asked for? Is it to be an interest-free loan or not?
- SHRI M. C. SHAH: The Government of Andhra has asked for a loan. The matter is under examination. This is to be taken up for the Second Five Year Plan. The amount asked for is Rs. 283:08 lakhs.

STRIKE IN 505 COMMAND WORKSHOP E.M.E., DELHI CANTONMENT

- +*505. SHRI S. N. MAZUMDAR: Minister for Defence be Will the pleased to state:
- (a) whether it is a fact that the workers of 505 Command Workshop, EM.E. Delhi Cantonment stopped work on the 25th June 1955:

- (b) if so, what were the grievances of the workers: and
- whether Government have (c) taken any steps to enquire into the matter and to remove their grievances?

THE DEPUTY MINISTER FOR DE-FENCE (SARDAR S. S. MAJITHIA): (a) No.

(b) and (c). Do not arise.

SHRI S. N. MAZUMDAR: Is it not a fact that on the da's mentioned the Joint Secretary of the Mazdoor Panchayat was abused in very offensive language by a superior officer and that, as a protest against this the civilian employees approached the higher officers? Is it also not a fact that ultimately the employees approached the Conciliation who arranged for a conciliation which too failed?

SARDAR S. S. MAJITHIA: Apparently, the hon. Member is mixing up his dates.

SHRI S. N. MAZUMDAR: No. Sir. I am not mixing up the dates.

Is it not a fact that a court of enquiry was set up to go into complaint of the employees and that it has not yet finished its work?

SARDAR S. S. MAJITHIA: That is in regard to the incident which happened on the 24th, not on the 25th.

SHRI S. N. MAZUMDAR: The hon. Minister need not stress on that. He has admitted that a court of enquiry is going into this. Now, is it a fact that, even before the work of court of enquiry was finished, the pay of the workers for that day, the 24th, has been withheld?

SARDAR S. S. MAJITHIA: Apparently, it does not refer to this question. As I said, the report is still awaited and we shall look into the question when the report comes in.

[†]Postponed from 19th September 1955.